

Central Administrative Tribunal
Principal Bench: New Delhi

CP No.416/2015 in
OA No.2027/2015
MA No.1839/2015

New Delhi this the 8th September, 2015

Hon'ble Shri Sudhir Kumar, Member (A)
Hon'ble Shri Raj Vir Sharma, Member (J)

Dharmendra Singh Yadav
S/o Shri Dalveer Singh Yadav,
Candidate of CGL Examination, 2014,
Resident of E-47, II Floor, Nehru Vihar,
Near Timarpur, Delhi-110054.Petitioner
(By Advocate: Shri P.S.Khare)

Versus

1. Mr. Vilas S. Burde,
Director (Northern Region)
Staff Selection Commission,
Department of Personnel & Training,
Block No.12, 5th Floor, C.G.O.Complex,
Lodhi Road, New Delhi-110054.
2. Mr. T.M.Skaria,
Director (Headquarter)
Staff Selection Commission,
Department of Personnel & Training,
Block No.12, C.G.O.Complex,
Lodhi Road, New Delhi-110054. ...Respondents.

(By Advocate: Shri S.M.Arif)

ORDER (ORAL)

Per Sudhir Kumar, Member (A):

Heard the learned counsel for the petitioner and the learned counsel for the respondents.

2. Vide order dated 28.05.2015, the Tribunal had disposed off OA No.2027/2015, at the admission stage itself, without adjudication of the case on merits. But at the same time, directions were issued in the order

that the OMR Sheet of the applicant should be evaluated strictly in consonance with the rules and instructions, governing the Combined Graduate Level Examination, 2014, and that a reasoned and speaking order shall be passed.

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(2)

3. Learned counsel for the respondents points out that in the order passed by the respondents through Annexure CA-I on 16.07.2015, it has been submitted that the General Instructions and other Instructions, contained in the Notice dated 18.01.2014 of the Combined Graduate Level Examination, 2014, had been strictly followed, and since the petitioner herein had coded his Ticket Number wrongly in Paper-II, his answer sheet could not be evaluated. It has also been submitted that such Instructions have been applied equally to all the candidates of the examination, and the OMR Answer Sheets of all the candidates, who did not follow those instructions, were not evaluated. It is further submitted that there are as many as 1808 OMR Sheets, which were not evaluated in the said examination, on the same ground of the candidates not filing or improperly coding the required details on the OMR Answer Sheet.

4. Therefore, we find that the order dated 16.07.2015 is in substantial compliance of the directions issued by the Tribunal on 28.05.2015, even

though the Bench had not decided the case on merits that day.

Therefore, CP is closed. Notices issued earlier are discharged.

(Raj Vir Sharma)
Member (J)

(Sudhir Kumar)
Member (A)

/kdr/